

ITEM NO.22

COURT NO.7

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18253/2025

[Arising out of impugned final judgment and order dated 02-04-2025
in IA No. 1/2024 passed by the High Court of Karnataka at
Bengaluru]

CISCO SYSTEMS INTERNATIONAL BV

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

FOR ADMISSION

Date : 25-07-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Nageswar Rao, Adv.
Mr. Parth, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. List along with SLP (C) No. 17786 of 2025.
3. List the entire batch after two weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)